GAHC010000112022



WWW.LIVELAW.IN

THE GAUHATI HIGH COURT (HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

Case No.: PIL/2/2022

ALL ASSAM TRANSGENDER ASSOCIATION REP. BY ITS GENERAL SECRETEARY, PANDU CABIN, NEAR RLY B.G OFFICE, P.O. PANDU, PIN-781012, DIST. KAMRUP (M).

VERSUS

THE STATE OF ASSAM AND 7 ORS REP. BY THE CHIEF SECRETARY TO THE GOVT. OF ASSAM, JANTA BHAWAN, BLOCK C, DISPUR-06, GUWAHATI, ASSAM.

2:THE PRINCIPAL SECRETARY TO THE GOVT. OF ASSAM SOCIAL WELFARE DEPTT. DISPUR-06 GUWAHATI ASSAM.

3:THE JOINT SECRETARY TO THE GOVT. OF ASSAM SOCIAL WELFARE DEPTT. DISPUR-06 GUWAHATI ASSAM.

4:THE DIRECTOR TO THE GOVT. OF ASSAM

SOCIAL WELFARE DEPTT. UZANBAZAR GUWAHATI-01 ASSAM.

5:THE ADDL. DIRECTOR TO THE GOVT. OF ASSAM

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SOCIAL WELFARE DEPTT. UZANBAZAR GUWAHATI-01 ASSAM.

6:THE DIRECTOR GENERAL OF POLICE

ASSAM POLICE HEADQUARTER ULUBARI GUWAHATI-781007.

7:THE ADDL. DIRECTOR GENERAL OF POLICE (LAW AND ORDER)

POLICE HEADQUARTER ULUBARI GUWAHATI-781007.

8:THE ADDL. DIRECTOR GENERAL OF POLICE (ADMINISTRATION)

POLICE HEADQUARTER ULUBARI GUWAHATI-781007

Advocate for the Petitioner : SWATI. B. BARUAH (TG)

Advocate for the Respondent : GA, ASSAM

BEFORE HONOURABLE THE CHIEF JUSTICE HONOURABLE MR. JUSTICE SOUMITRA SAIKIA

ORDER

Date: 07.01.2022

The matter is taken up through video conferencing.

Heard Swati B. Baruah, learned counsel for the petitioner.

This writ petition has been filed by All Assam Transgender Association, which is a registered body. As per the petitioner, under the law, a Transgender Welfare Board and a Transgender Cell are liable to be established in the State of

Assam. All the same, this has not been done.

Issue notice, returnable on 18^{th} February, 2022.

Since Mr. M. Chetia, learned Junior Government Advocate, Assam, accepts notice on behalf of all the respondents, no formal steps need be taken.

The respondents shall file their reply within three weeks.

JUDGE CHIEF JUSTICE

Comparing Assistant